

प्रधान मंत्री तथा अनु सचिव मंत्री (श्री लाल बहादुर शास्त्री): (क) तारापुर प्रमाण विद्युत स्टेशन के लिये 1127 एकड़ भूमि, जिस में 701 एकड़ भूमि महाराष्ट्र सरकार की है, अर्जित की गई है।

(ख) जी नहीं।

Land for Stadium at Calcutta

826. Dr. Saradish Roy: Will the Minister of Defence be pleased to refer to the reply given to Unstarred Question No. 179 on the 1st June 1964 and state:

(a) whether any final decision has since been taken on the request of the West Bengal Government for the release of land to build the Stadium at Calcutta; and

(b) if not, when the matter is likely to be finalized?

The Minister of Defence (Shri Y. B. Chavan): (a) and (b). A decision has been taken to lease 22.772 acres of land out of the Calcutta Maidan to the Government of West Bengal for construction of a foot-ball stadium subject to the settlement of terms and conditions of the lease which are under negotiation with the State Government.

The Minister of State in the Ministry of Home Affairs (Shri Hathi): Mr. Speaker, Sir, the hon. Members of this House are aware how the whole country received with shock the sad news of the murder of Sardar Pratap Singh Kairon and his companions on the 6th February, 1965. The House is well aware of the broad outlines of the manner in which this murder was committed. Since then the machinery of the Government of Punjab with all the necessary assistance and resources available from the Government of India is engaged in investigating this crime. The Members have rightly felt concerned about the progress of investigation. (Interruption). Sir, the statement runs to about four pages. Shall I lay it on the Table or shall I read it out? (Interruption).

श्री मधु लिम्ये (मुंगेर) : ग्राम्यक महोदय, गृह-कार्य मन्त्री को सदन में बुलाया जाये। यह बहुत महत्वपूर्ण सवाल है।

Shri Hathi: Certain details have been given from time to time by the authorities in Punjab through press releases and their statements in the State Assembly. I am, however, placing below a brief account of the events and the steps that have been taken.

On the 6th February, 1965, at about 12.15 P.M., the car in which Sardar Pratap Singh Kairon, Shri Baldev Kapur, formerly Joint Director of Industries, Punjab, Shri Ajit Singh, Personal Assistant to Sardar Pratap Singh Kairon, were travelling was stopped at the behest of four persons. (Interruption). This was near milestone 18/14 close to village Rasoi, Police Station Rai, district Rohtak. The four assailants closed in upon the car and with their weapons shot dead Sardar Pratap Singh Kairon, his two companions and the driver Shri Dakip Singh. The culprits were armed with a rifle, a shot gun and two revolvers. (Interruption).

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

MURDER OF SARDAR PRATAP SINGH KAIRON AND THREE OTHERS

Shri Balmiki (Khurja): I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

"The murder of Sardar Pratap Singh Kairon and three other persons on the 6th February, 1965."

Shri Nath Pai (Rajapur): Is the Minister reading something other than what has appeared in the newspapers? All the facts are known it is common knowledge. What we want to know is, how far they have succeeded in bringing the culprits to book. (*Interruption*).

Mr. Speaker: On the one hand, some Members want the statement to be read. On the other hand,

Shri Nath Pai: What he has read is common place news. We want to know the efforts made to bring the culprits to book.

श्री नाथ पाई : हम गृह मन्त्री को सदन में चाहते हैं।

Shri Hem Barua (Gauhati): It is not a statement; he is just reading out a condolence message.

श्री हुकम चन्द्र कल्याण (देवास) : प्राज समाचार पत्रोंमें यह छपा है कि नन्दा जी जवाब देंगे। हम चाहते हैं कि वह इस सदन में भौजूद रहें। हम उनके द्वारा जवाब सुनना चाहते हैं।

प्रध्यक्ष महोदय : अगर मिनिस्टर आप स्टेट भौजूद हैं और होम मिनिस्टर साहब नहीं गए हूए हैं, तो मैं उनको मजबूर नहीं कर सकता कि वही जवाब दे।

श्री नाथ लिमये : प्रध्यक्ष महोदय, क्या इससे भी महत्वपूर्ण कोई सवाल है?

प्रध्यक्ष महोदय : माननीय सदस्य, श्री मध्यनिमये, को इस तरह नहीं बोलते चले जाना चाहिए।

Shri S. M. Banerjee (Kanpur): If the Home Minister is in Delhi, let him read it.

Mr. Speaker: Order, order. If the Minister of State is able to answer the question and read his statement, I do not understand why hon. Members should insist that a particular Minis-

ter should read it. If he is not able to answer, then alone, Members might have a complaint. (*Interruption*).

Shri Mohammad Elias (Howrah): The Home Minister must be prepared to face this House on this vital matter.

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): He is in the Rajya Sabha and therefore he is not here now. (*Interruption*).

Mr. Speaker: Can the Home Minister come at 4:45 P.M.?

Shri Hathi: Yes, Sir.

Shri Ranga (Chittoor): I do not know why they should insist on the Home Minister himself making the statement. Is it not the practice in this House that anyone belonging to the particular Ministry, in the absence of the Cabinet Minister, is allowed to give any message, read out any report or give any answer on behalf of his Ministry. He can do so even in the absence of the main Minister. Why are you calling for the Home Minister?

The Minister of Rehabilitation (Shri Tyagi): Sir. . . .

Shrimati Renu Chakravarty (Barackpore): The Prime Minister has already explained the position. What does Mr. Tyagi want to add?

Shri Tyagi: I am also a Member of the House and I also have the privilege of having my say. Why can't I?

There has been an old practice in this Parliament that as and when the main Ministers are not available, the Minister of State or Deputy Minister and sometimes even a Minister holding another portfolio replies. It is a question of joint responsibility and I would seek your ruling in this matter.

श्री हुकम चन्द्र कल्याण : क्या मन्त्री महोदय सरदार की ओर से बोल रहे हैं या अधिकारियों द्वारा बोल रहे हैं?

Shri Tyagi: It is not for the House to insist that a particular Minister must answer. If a Minister is impeached, personally, he might reply. Otherwise, it is the privilege of all the Ministers to reply on behalf of the Government.

Mr. Speaker rose—

Shri B. S. Pandey (Guna): On a point of order, Sir.

Shri Nath Pai: I also had a point of order, but seeing that you were on your legs, Sir, I sat down. In spite of your standing, if somebody starts claiming your attention by just saying "point of order", are we going to yield?

Mr. Speaker: I will just read out the decisions that we took when I called the leaders of Opposition groups and certain members from the opposition. When a Member has a point of order, he should not begin speaking on the subject or formulate his point of order. He can stand up and say, "Point of order". In this particular case, I sat down to hear that point of order. He has the right to formulate his point of order.

श्री प्रकाशनीर शास्त्री (विजयनार): यद्य स्पीकर महोदय खड़े हों, तो पायंट ऑफ आईंडर नहीं उठाया जाना चाहिए।

श्री नाथ पाई: हम इस को मानते ग्राह हैं।

श्री रघुनाथ: बीच में बोलने की इजाजत नहीं होनी चाहिए।

श्री नाथ पाई: मन्त्री महोदय ने ही बीच में गड़बड़ लुक कर दी है।

श्री काशी नाथ पाठे (हाला): अध्यक्ष महोदय...

अध्यक्ष महोदय: माननीय सदस्य बैठ जायें।

Shri K. N. Pande: Is it the way of democracy?

श्री नाथ पाई: हम डेबोरेसी पर माननीय सदस्य का लैक्टर सेंट्रल हाल में सुनेंगे, यहां नहीं।

अध्यक्ष महोदय: हम माननीय सदस्य का लैक्टर ही सुन लेते हैं।

Shri S. M. Banerjee: Should I move that Mr. Pande be expelled from the House?

Mr. Speaker: It is not usually with my permission that he makes motions! Now, we should behave better. I may refer to the decisions, rather we might call them suggestions if the House cannot take them as decisions, that have been taken:

- (i) "A member who had a point of order should stand up and say 'Point of Order'. He should not proceed to formulate it until the member was identified by the Chair. Only after he had been identified, he should proceed to speak on his point of order;
- (ii) While formulating his point of order, a member should quote the specific rule or the provision of the Constitution relating to the procedure of the House which might have been ignored or neglected or violated;
- (iii) No member should rise or speak, either standing or sitting, when the Speaker was on his feet.

Shri Hem Barua: That is exactly my submission.

Shri Hari Vishnu Kamath (Hoshangabad): He was upholding your authority.

Mr. Speaker: I am now standing and the Members are speaking.

Then, it was decided:

"The Speaker should be heard in silence and any member wanting to speak should rise only after the Speaker had sat down and he had called the member to speak.

(iv) Matters on which the Speaker could not give any relief should not be the subject of a point of order. Should a member desire to have a clarification from a Minister or subject to any statement which a Minister might have made, he should say so in the House with the permission of the Speaker and should not raise it in the garb of a point of order."

This is what I would request hon. Members to just (Shri Hari Vishnu Kamath: Keep in mind) keep in mind, as Shri Kamath says, or to pay heed to, as I would say, and I hope if these suggestions are kept in mind probably there might be a better...

Shri Shinkre (Marmagoa): Less number of points of order.

Mr. Speaker: But these interruptions would continue.

I was saying, if these suggestions are kept in mind probably there might be a better conduct of business.

Now, objection has been taken by Shri Ranga that it has been the procedure here and the tradition that when a Minister is not present any Minister from that Ministry can answer questions, calling attention notices or even adjournment motions or whatever it might be. That was what I said myself. But then there were demands from the Members that the Home Minister should be present. Therefore, I said, because the hon. Minister had also said that the statement was of four pages, if there is a demand really that the Home Minister should be present I could only ask the Minister to lay it on the Table of the House, have the statement circulated to the Members, ask the Home Minis-

to be present here at 4.45 and allow questions to be put at that time.

Several hon. Members: No, no.

Mr. Speaker: It is for the House to decide.

Shri Raghunath Singh (Varanasi): It is quite correct.

Mr. Speaker: Just now I read the decisions reached and the House also agreed with them. Therefore, some time should elapse before we do this kind of interruptions.

I only want to know the pleasure of the House. If that be the pleasure of the House, then I can ask the Home Minister to lay it on the Table, have it circulated among hon. Members and allow questions to be put at 4.45.

Several hon. Members: No, no.

Mr. Speaker: Then the hon. Minister might read the statement.

Shri J. B. Kripalani (Amroha): Let him read those portions which are relevant to the question that has been asked. All are not relevant.

Mr. Speaker: I will leave it to the Minister.

Shri Hathi: Information of the occurrence was given to Police Station Rai by the Sarpanch of village Rasoi at about 12.45 P.M. The Station House Officer, after registering the case, immediately left for the spot in a car taking with him one Head Constable and three Constables who were then available and reached the scene at about 1.05 p.m. In the meantime, the Police Station Clerk had sent telephonic information to the Superintendent of Police, Rohtak, Police Station Samalkha (District Karnal), P.S. Sonipat (District Rohtak), Police Station Narela (Delhi) and to Chandigarh. He also requested the Commandant, Central Government Police Centre, which is about two kilometres from